

Shri Krishna Menon: I do not know. It is not the practice for Government to impose any restrictions on this list. That is part of the functions of the Army Education Officer. Unless, from the Home Ministry or from our intelligence sources, there is any reason, political reason, to impose a restriction, we do not interfere. We would like the Army to be acquainted with what is going on in the country.

Shrimati Renu Chakravartty: On a point of information. In future, is it going to be the rule that even if a Member is not present in the House, his Question can be called and answered by the Minister concerned?

Mr. Speaker: The hon. Member is aware, that when a Member is absent, I do not call the Question at all, but if a Question is important and the Member is not present, after the Question are over if there is time, we allow it to be answered. That is not even the case here. This is a Question in which hon. Members are interested, and the hon. Minister was prepared to answer this Question. Anyhow, whether it is called here or not, the answers will be printed and circulated. Therefore, all that I am allowing is a few more supplementaries, and because the hon. Minister was willing to answer, I called the question; otherwise not.

Shrimati Renu Chakravartty: In future we will get it?

Mr. Speaker: Oh yes.

Shrimati Renu Chakravartty: You ruled it out earlier. It has never been done, so we just want to know.

Mr. Speaker: No, no. If the Minister is willing, I have no objection.

Shri Harish Chandra Mathur: According to our rules, a Question can be put only for oral answer, even at the end, only if there is an authorisation from the Member, not otherwise.

Mr. Speaker: It is not so.

Shri Harish Chandra Mathur: According to the rules, a Member who

has tabled the Question authorises somebody else, and then it can be put.

Mr. Speaker: During the Question Hour if any hon. Member wants to put a Question, I ask him if he has authority, and I do so only after all the Questions are exhausted, but if the Question Hour is over, it is open to an hon. Minister himself to make a statement regarding a Question on the Order Paper, so that he may explain the position of the Government more fully, to avoid any doubts arising. After the Question Hour, it is official time it is open to the Minister to explain, to make a statement on this matter. Therefore, when he was asked, he made the statement. If an hon. Member wants and if the Minister is willing to answer, I have no objection to allow him to do so.

WRITTEN ANSWERS TO QUESTIONS

Vagrant Children in Delhi

*799. { **Shri Pramathanath Banerjee:**
Shri Rameshwar Tantia:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the representatives of the Social Welfare Department and Police Officials decided at a conference to round up all vagrant children in Delhi;

(b) how many children have been taken into custody so far;

(c) whether they are kept in the new Remand Home; and

(d) when will they be transferred to Children's homes for treatment and training?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) No such conference was held. The Police Officers, however, taken action in appropriate cases under the provisions of the Bombay Children Act, 1924, as extended to Delhi.

(b) 1,656 vagrant children were taken charge of, during 1959.

(c) Such children as, in the opinion of the court, should not be permitted to remain in the actual charge or control of their parents or guardians during the pendency of proceedings, are sent to the Remand Home.

(d) In appropriate cases, children are sent to the Children's Home under orders of the Court.

Economic Mission at Lagos

*801. **Shri P. C. Borooah**: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Government of India are going to set up an Economic Mission at Lagos, the Federal Capital of Nigeria;

(b) if so, when; and

(c) the details thereof?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) to (c). No, Sir. It has only been decided to open a Commercial Section in the Commission of India at Lagos for looking after commercial interests in Nigeria and Ghana.

कृत्रिम वर्षा

*८०२. **श्रीमती कृष्णा मेहता** : क्या वैज्ञानिक अनुसंधान और सांस्कृतिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या कृत्रिम वर्षा करने के बारे में किये गये प्रयोगों के कोई महत्वपूर्ण परिणाम निकले हैं, और

(ख) यदि हां, तो उन्हें कब तक कार्यान्वित किया जायेगा ?

वैज्ञानिक अनुसंधान और सांस्कृतिक-कार्य मंत्री (श्री हुमायून् कबिर) : (क) और (ख). किसी खास नतीजे पर पहुंचने के लिए अभी बहुत जल्दी है। पदल्ली के अलावा आगरा और जयपुर में भी प्रयोग करने का इरादा है।

Credit from Poland

*803. { **Shri D. C. Sharma**;
Shri P. C. Borooah;
Shri Hem Barua;
Shri Ajit Singh Sarhadl;

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that Poland has granted India credits amounting to Rs. 15 crores for the purchase of Polish capital goods required for projects proposed to be included in the Third Five Year Plan;

(b) the nature and term of the credit; and

(c) the nature of goods to be purchased?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) to (c). The Government of the Polish People's Republic have offered credits equivalent to Rs. 15 crores for purchase of equipment and complete industrial plants manufactured in Poland and required for Third Five-Year Plan projects. The terms of the credit and the nature of goods to be purchased are yet to be settled by further negotiations with the Polish authorities.

Export of Steel Billets

*804. **Shri Morarka**: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether Government have invited tenders for export of steel billets from Bhilai;

(b) whether the demand for billets of all existing re-rollers in the country will be fully met before exports are contemplated; and

(c) what efforts have been made to utilise the idle second and third shift capacities of efficient re-rollers?

The Minister of Steel, Mines and Fuel (Sardar Sawaran Singh): (a) No, Sir. But Hindustan Steel is free to export what Government permit to be exported.